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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 363/2004
IN
OA 469/2003

New Delhi, this the 20th day of January, 2005

Hon'ble Mr. Justice M.A.Khan, Vice-Chairman (J)
Hon'ble Mr. D.R.Tiwari, Member (A)

1. Akashvani & Doordarshan Administrative Staff Association through its General Secretary
Shri Sangam Thakur, Office of the Director
Transcription & Programme Exchange Unit, AIR
4th Floor, Akashvani Bhawan, New Delhi - 1.
2. R.S.Bhandari
S/o Late Sh. G.S.Bhandari
R/o A-305, Motibagh - I
New Delhi - 110 021.

(By Advocate Sh. A.K.Behra)

...Applicants

V E R S U S

1. Mr. Naveen Chawla
Secretary,
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi - 110 001.
2. Mr. Brijeshwar Singh
Director General, All India Radio
Akashvani Bhawan, Parliament Street
New Delhi - 1.
3. Mr. K.S.Sarma
Chief Executive Officer
Prasar Bharti, PTI Building
Parliament Street, New Delhi - 1.
4. Mr. D.Swarup, Secretary,
Ministry of Finance, Deptt. of Expenditure
North Block, New Delhi - 1.

Subrahmanyam

6
S. Ms. Sushma Nath
Joint Secretary
Ministry of Finance
Implementation Cell
North Block, New Delhi - 1.

(By Sh. K.R.Sachdeva, Advocate and Depttl. rep.
Mrs. Shyama Kutty, Dy. Director [Admn.])

...Respondents

ORDER (ORAL)

Mr. Justice M.A.Khan,

Counsel for the applicants has stated that respondents have passed an order dated 19-1-2005 revising the pay scale of Head Clerk/Assistant from Rs.5000-8000/- to Rs.5500-9000/- w.e.f. 1.1.1996. It is submitted that there is no mention of the ^{payment of} arrears etc. Depttl. rep. submits that the arrears etc. will be paid in the due course.

2. The Tribunal vide order dated 21-1-2004 in OA 469/2003 has directed the respondents to pass a fresh order expeditiously and preferably within a period of four months from the date of communication of the order. Now the order has been complied with and a copy of the order dated 19-1-2005 has been produced today and the consequential benefits will follow this order. We do not find it as a fit case to proceed in the matter further. Accordingly, notices are discharged. CP is dismissed.

D.R.T.
(D.R.Tiwari)
Member (A)

/vikas/

M.A.Khan
(M.A.Khan)
Vice-Chairman (J)